

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-519

CP-90/241-242/PB/2021
CA(Co. Act)/82/2024, CA/259/2021, CA/309/2021, CA/338/2021,
IA(CA)/365/2021

IN THE MATTER OF:

Kapil Batra

.....Applicant

Vs.

Sangunity Exim India Ltd.

.....Respondent

SECTION

U/s 241-242

Order delivered on 01.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Shweta Sharma, Proxy Counsel

For the Respondent : Ms. Sakshi Mehley, Mr. Sajal Manchanda, Advs. for
R-1 & R-3

ORDER

Proxy Counsel on behalf of the Petitioner is present and submitted that the arguing counsel is not available today. Ld. Counsel on behalf of the Respondent is also present. In view of the request made by the Proxy Counsel on behalf of the Petitioner, list the matter **24.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)